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12.09 hrs.

CONSTITUTION (NINETY-NINTH AMENDMENT) BILL

(Amendment of article 332), 2003

Title: Consideration and passing of the Constitution (Ninety-ninth Amendment) Bill, 2003 (Amendment of article 332) (Bill passed)

MR. SPEAKER: Now, the House shall take up Item No.11.

गृह मंत्रालय में राज्य मंत्री (श्री चिन्मयानन्द स्वामी): अध्यक्ष महोदय, मैं संविधान (निन्यानवेवां संशोधन) विधेयक, 2003 (अनुच्छेद 332 का संशोधन) विधेयक के संबंध में निवेदन करूंगा कि 9 मई, 2003 को सदन में यह संशोधन विधेयक प्रस्तुत किया गया था। यह विधेयक सदन की स्टैंडिंग कमेटी में भी परिचालित किया गया था। इसलिए मैं माननीय अध्यक्ष जी आपके माध्यम से सदन से अनुरोध करना चाहता हूँ कि इस पर चर्चा की और आवश्यकता नहीं है। इसलिए अगर सदन उचित समझे, तो इसे बिना चर्चा के पारित कर सकता है।

I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Constitution of India, be taken into consideration."

SHRI G.M. BANATWALLA (PONNANI): Sir, I support the Bill. The provisions in this Bill are made to protect the interests of the weaker sections of our society. ...*(व्यवधान)*

अध्यक्ष महोदय : प्लीज बैठिये। आप यह अच्छी बात नहीं कर रहे हैं। यह बात आपको शोभा नहीं देती है। मैंने आपको बोलने का मौका दिया, आपने भाग भी दिया और फिर आप यही बात कहेंगे तो मैं इसका अर्थ नहीं समझता हूँ।

SHRI G.M. BANATWALLA : I would appeal to the Government that the question of adequate and due representation of the minorities, the Scheduled Castes and the Scheduled Tribes ...*(Interruptions)* in the Legislatures and in the Parliament should also be considered...*(Interruptions)*

MR. SPEAKER: I am requesting the hon. Minister to reply to your queries in writing. मंत्री जी को मैं आदेश देता हूँ कि आपको उत्तर लिखित रूप में भेजा जायेगा। प्लीज बैठिये। इतना आपके बारे में करने के बाद भी आप हाउस को डिस्टर्ब करते हैं तो यह अच्छी बात नहीं है।

SHRI G.M. BANATWALLA : Sir, there is a Bill to amend the Constitution of India in order to set up a National Commission for the Tribals also separately. But in addition to the creation of such Commissions, there is a necessity, a pressing necessity, to give adequate and sufficient powers to such Commissions, otherwise, they are not taken seriously. Such Commissions, in the matter of individual complaints, should have the powers of the Civil Court. Even the Minorities' Commission has been asking for wider and sufficient powers and giving such powers to them must be considered seriously and approvingly by the Government...*(Interruptions)*

अध्यक्ष महोदय : आप यह क्या कर रहे हैं, मैं इसे समझता नहीं हूँ। आप क्या हर बार यही करेंगे? आप बैठिये। अभी चर्चा शुरू है, आपको चर्चा में सहयोग देना चाहिए। पूरे सदन ने इनको एक समय पर करने का निर्णय किया था।

SHRI G.M. BANATWALLA : Sir, the present Bill seeks to maintain the representation and the reservation of the Scheduled Castes and the Scheduled Tribes as far as the Assam Assembly is concerned. Such provisions, as I said, are for the weaker sections and we welcome that. But I take this opportunity to draw the attention of the Government to the urgent and pressing needs to give adequate representation and reservation to each of the minorities throughout the country in all the Legislatures and in this Parliament.

Sir, the situation is serious. The representation gets very much diluted and has suffered a decline. If all the sections are to be properly and adequately represented in the various Houses, it is necessary that the claim and the need for adequate representation of the minorities must also be considered and considered fairly by the Government. Let our Houses be such that each and every section of our people are in a position to reach here conveniently and place their matters before none others but the State Assemblies the highest elected body of the country. I hope that the matter will receive serious, adequate and an approving consideration of the Government.

SHRI SONTOSH MOHAN DEV (SILCHAR): Mr. Speaker, Sir, we support this particular amending Bill. But I will

take this opportunity to draw the attention of the hon. Home Minister to various articles appearing in the newspapers which says that with the help of the underground elements, there is game-plan by the Central Government to destabilise the various Governments run by the Congress Party in the North-Eastern region. Not only that, on 6th of August, there was a conclave of the BJP in Shillong where Shri Hokiye Sema, a Minister of Nagaland told that the BJP has helped them to destabilise the Government at Arunachal Pradesh and such a tendency is spreading to other parts of the North-Eastern region. This is a report published in *The India Times*.

Sir, it is not a question of whether we believe it or not but I expected that the BJP spokesperson would contradict this news but no such statements contradicting this news have come from the BJP. Further damaging news is that Chamling and Teeraj are two districts in Arunachal Pradesh that are greatly disturbed by the activities of the NSCN.

Now there is news in the Assam Press that there is an understanding between the present Arunachal Pradesh Chief Minister and the Home Minister that these two places will be declared as union territories and these will be ultimately given to NSCN as Langanese State and Nagalim State. If this is true, this also is dangerous. So, I would humbly make a request. Our late lamented leaders Pandit Jawaharlal Nehru, Smt. Indira Gandhi and Shri Rajiv Gandhi had brought the whole of northeast into the mainstream and they had been able to keep them in the mainstream. If such a game plan is hatched, the northeastern people will not accept it. If this news item is true, it will be very dangerous for the people of the northeast.

Today's newspapers have carried a news item that all these terrorist groups have been combined in saying that they will not be celebrating the Independence Day. Such a situation was not there in Assam for the last ten years. How did they dare now to come forward and say all this? Not only that, they have also said that all the Hindi films will be restrained in the northeastern States. This is a new trend coming up.

Therefore, I would humbly request you to kindly explain to us while giving your reply what is your feed back and what is your opinion about all this.

श्री मोहन रावले : अध्यक्ष महोदय, इस बिल पर मैं एक बात रखना चाहता हूँ। मेरे क्षेत्र में वरली कोली वाड़ी ठैए! (व्यवधान)

अध्यक्ष महोदय : इस बिल पर तो चर्चा हो चुकी है। आप बैठिये।

श्री मोहन रावले : रिजर्वेशन के बारे में मैं इसमें थोड़ा जोड़ना चाहता हूँ। ठैए! (व्यवधान)

अध्यक्ष महोदय : इसमें किसी ने इंटरवीन नहीं किया है। रावले जी, ऐसे कैसे हो सकता है।

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Today on a befitting occasion, a day before 9th August, we are passing the 99th Constitution Amendment Bill to pay our rich tributes to Gopinath Bordoloi whose untiring efforts spoiled the conspiracy of the British to keep Assam and some other parts out of India. Therefore, while we are passing this important amendment to the Constitution, I thought of referring to it and also to the untiring efforts of Pandit Jawaharlal Nehru who brought all the ethnic groups of the northeast into the mainstream.

In spite of these, efforts are being made to create division in the society. Each political party which believes in the national mainstream did contribute largely to bring peace in the northeast. The developments in Mizoram when Shri Laldenga came to the mainstream during Shri Rajiv Gandhi's regime merit special mention. Development of northeastern States, specially of Arunachal Pradesh and Nagaland, took place due to the untiring efforts of Smt. Indira Gandhi.

I am thankful to the Assam Government and the Union Government for the recent episode of the BTC Accord to bring peace in Assam. While I say so, I would like to place on record certain developments and make an appeal to the Home Minister and Deputy Prime Minister. A new tendency has developed in the name of reaching a longstanding peace accord with the NSCN groups, specially the IM Group. In spite of the cease-fire, efforts have been made to terrorise national political parties which are in power in those States and also to destabilise the Governments, the constitutional machinery and the social forces. This is not a good game plan in politics. If we continue to patronage such designs at the behest of the Union Government, I am afraid, the whole northeast will be destabilised and balkanisation will start. The dream of Gopinath Bordoloi and Pandit Jawaharlal Nehru to keep them in the mainstream will be totally spoiled and the accountability will lie with the Union Government. With these words, I conclude.

(ends)

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : अध्यक्ष महोदय, यह जो निन्यानवेवां संविधान संशोधन विधेयक है, इसमें सरकार ने दावा किया है कि हाल में भारत सरकार,

असम सरकार और बोडो लिबरेशन टाइगर्स के बीच में एक त्रिपक्षीय समझौता हुआ है। इन तीनों के संशोधन के बाद बोडो टैरीटोरियल काउंसिल का गठन हुआ। इसमें कहा गया है कि बोडोलैंड प्रादेशिक परिषद् क्षेत्र जिला में सम्मिलित निर्वाचन-क्षेत्रों में अनुसूचित जन जातियों और गैर-अनुसूचित जन जातियों का प्रतिनिधित्व, जो उस प्रकार अधिसूचित किया गया था और बोडोलैंड प्रादेशिक परिषद् क्षेत्र जिला के गठन से पूर्व विद्यमान था, बनाए रखा जाएगा।

इससे पहले, जो अनुसूचित जनजाति और गैर-अनुसूचित जनजाति का क्षेत्र अधिसूचित किया गया था, वह उसे यथावत बनाए रखा जाएगा, यह संशोधन आया है। फिर डीलिटिमिशन कमीशन बना है। डीलिटिमिशन कमीशन हर जगह जनगणना के आधार पर बनता है। अनुसूचित जाति और अनुसूचित जनजातियों की संख्या कहां, कितनी अधिक बढ़ गई या घट गई। उसके आधार पर रिजर्वेशन तय होती है। क्या इस संविधान संशोधन विधेयक से डीलिटिमिशन कमीशन के जूरिसडिक्शन में कटाव नहीं होगा?

बिहार में एक भी अनुसूचित जाति, अनुसूचित जनजाति का रिजर्व क्षेत्र नहीं था लेकिन डीलिटिमिशन कमीशन के आधार पर तय पाया गया कि आबादी के आधार पर दो असेम्बलीज. को अनुसूचित जनजाति क्षेत्र रिजर्व किया जाएगा क्योंकि उनकी वहां उतनी संख्या है। मुझे आशंका है कि अफरा-तफरी में, लिखा-पढ़ी के आधार पर, बोडोलैंड लिबरेशन टाइगर से सीधे समझौता हुआ और सरकार बिना सुविचारित निर्णय के यहां आ गई है। यह संविधान संशोधन का मामला है। क्या संविधान संशोधन में यह विचार किया गया है कि 99वें संशोधन से डीलिटिमिशन कमीशन में, जिसका अधिकार है कि जनसंख्या के आधार पर वह अनुसूचित जनजाति क्षेत्रों को रिजर्व करेगा - क्या सरकार उस पर विचार करेगी, मैं इस बारे में स्पटीकरण चाहता हूं? (व्यवधान)

DR. M.V.V.S. MURTHI (VISAKHAPATNAM): Sir, I would be very precise. Normally, I would not consume much time.

I welcome the Constitution (Ninety-ninth Amendment) Bill, 2003. I congratulate our Deputy Prime Minister for reaching an Accord to find out a solution for the Bodoland problem which is persistent for the past one decade. We were not able to find a solution so far. To make it easy, a separate BTC is to be formed. With the formation of this Council, rapid economic development will take place. Alongwith this, a majority of the problems will be solved. This economic solution is the main solution for the Bodoland development.

I heartily congratulate our hon. Deputy Prime Minister for taking such an initiative which is a right step at the right time to solve the problem.

At the same time, they are also making a request. They want the Bodo language to be included in the Eighth Schedule of the Constitution. I think this also will be taken care of in due course of time.

With these words, I thank you for giving me an opportunity to speak on this Bill.

DR. SUSHIL KUMAR INDORA (SIRSA): Sir, I would like to say a few words on this Bill. We are also supporting this Bill.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, मैं इस बिल के सपोर्ट में खड़ा हुआ हूँ, लेकिन मैं उप-प्रधान मंत्री जी की नॉलेज में एक बात लाना चाहता हूँ। आप जानते हैं कि पहले असम राज्य था और उसका बंटवारा करते-करते नाथ ईस्ट में असम, मणिपुर, मिजोरम, अरुणाचल प्रदेश, सिक्किम, त्रिपुरा, ये सब अलग-अलग राज्य बन गए। उसमें थोड़ी डैवलपमेंट हुई होगी, इस बात से हम इंकार नहीं करते, लेकिन जो संविधान संशोधन हो रहा है, इससे समस्या का निदान होने वाला नहीं है। हमने अपने जमाने में वेल्फेयर मिनिस्टर की हैसियत से बहुत प्रयास किया था। बोडोलैंड की मुख्य प्राबलम उनकी जमीन का हड़पना और उनके प्रति ज्यादती है। इसलिए वहां के नौजवान आन्दोलित होकर अलग राज्य बोडोलैंड की मांग कर रहे हैं। मच्छर वहीं पैदा होता है जहां गंदा नाला होता है। जब तक गंदे नाले की सफाई नहीं करेंगे, तब तक मच्छर पैदा होने बंद नहीं होंगे। उनके ऊपर ऐट्रॉसिटीज, जुल्म, अत्याचार गंदा नाला है। उस समय हमने वहां की राज्य सरकार से बातचीत की तो उसने कहा था कि पासवान जी, हम जानते हैं कि ट्राईबल लोगों की जमीन ले ली गई है लेकिन हमारे पास कोई अधिकार नहीं है कि उनकी ली गई जमीन हम वापिस करवा दें। मैं सरकार से आग्रह करूंगा कि जो कर रहे हैं, वह कीजिए लेकिन जब तक ट्राईबल लोगों के ऊपर होने वाले शोण, जुल्म और अत्याचार को समाप्त नहीं करेंगे, अभी सात राज्य बने हैं, बाद में आठ बन जाएंगे, और भी अधिक राज्य बनेंगे, लेकिन समस्या ज्यों की त्यों बनी रहेगी। यही मेरा आपसे आग्रह है।

उप प्रधान मंत्री तथा गृह मंत्रालय तथा कार्मिक, लोक शिकायत और पेंशन मंत्रालय के प्रभारी (श्री लालकृष्ण आडवाणी) : अध्यक्ष महोदय, मैं सदन का आभारी हूँ कि इस महत्वपूर्ण विधेयक पर प्रायः एक स्वर से सबने इसका समर्थन किया है। थोड़ी-बहुत चिन्ताएं जो प्रकट की हैं, वह भी मेरी समझ में आती हैं। अभी राम विलास पासवान जी कह रहे थे कि हम यह नहीं मानते कि इसी प्रकार से संविधान का संशोधन करके हर समस्या का हल हो जाएगा, यह किसी के मन में गलतफहमी नहीं है। लेकिन यह भी सही है कि इस पर जितनी कंसेंसस बनी है, वह इससे पहले बननी काफी मुश्किल दिखती थी। मैं इस अवसर पर आसाम की प्रदेश सरकार को और बोडो समाज के प्रतिनिधियों को विशेषकर बोडो लिबरेशन टाइगर्स की संस्था को धन्यवाद देना चाहूंगा जिनके साथ भारत सरकार ने मिलकर यह समझौता किया, जो 10 फरवरी को स्वीकार हुआ। 21 राउन्ड चले, काफी देर तक इस पर चर्चा चलती रही और प्रदेश की सरकार चाहे उसका स्वरूप बदल गया, चुनाव से पहले एक थी, बाद में दूसरी आई लेकिन दोनों ने मिलकर जिस प्रकार से समस्या का हल करने की कोशिश की, वह इस बात का परिचायक थी कि चाहे पूरी तरह से हम पूरे बोडो समाज की समस्याओं का निराकरण न भी कर सकें लेकिन फिर भी पहले जो प्रयत्न हुआ था, उसमें कुछ कमियां रह गई थीं, वह इस संविधान संशोधन से काफी मात्रा में सुलझ जाएंगी। यह मानकर यह कंसेंसस हमने किया।

इस अवसर पर प्रियरंजन जी ने गोपीनाथ बोस्दोलोइ जी के बारे में जो भावनाएं व्यक्त की, मैं उनके साथ अपने को सम्बद्ध करता हूँ। मैं समझता हूँ कि जब आसाम अभी तक इन राज्यों में विभाजित नहीं हुआ था तब उसके लिए जो कुछ किया, उसके कारण उनका नाम हमेशा वहां स्मरणीय रहेगा, लोग कभी उनको भूल नहीं पाएंगे। मैं एक बात और कहूंगा क्योंकि आरोप अरुणाचल के संदर्भ में लगाये गये। यह सब लोग जानते हैं कि वहां पर एक सरकार थी। उस सरकार का स्वरूप कुछ और था। जो आज मुख्य मंत्री बने हैं, वह मुख्य मंत्री थे। फिर उस सरकार का स्वरूप बदल गया। किस प्रकार से बदला, उसमें मैं नहीं जाना चाहता। फिर बदलकर पूर्व स्वरूप बन गया। उसमें केन्द्रीय सरकार पर या हमारी पार्टी पर कोई दावा, यह उचित नहीं है। मैं समझता हूँ कि उस मामले में एक प्रस्ताव हमारे सामने है। कम से कम स्टैंडिंग कमेटी के पास है, कैबिनेट ने उसको स्वीकार किया है कि यह स्थिति अच्छी नहीं है कि छोटा सा विधान सभा हो और छोटा सा विधान मंडल हो। उसमें कुल 60 मैनबर हों। रूलिंग पार्टी की संख्या 35-36 है और उसमें से एक स्पीकर बन जाता है, एक डिप्टी स्पीकर बन जाता है। बाकी सब मंत्री बन जाते हैं, यह स्थिति

अच्छी नहीं है। इस बात पर मैं समझता हूँ कि सब लोग सहमत हैं और मुझसे जितने लोग उत्तर पूर्वी राज्यों से मिलते रहे हैं, वे भी कहते हैं कि इसका कुछ हल होना चाहिए और हमारी सरकार ने, पहले की संसद ने जब दो यूनियन टैरीटरीज को चाहे राज्य का दर्जा नहीं दिया लेकिन विधान सभा दी, जैसे दिल्ली को दी और पांडिचेरी को दी तो उन्होंने मंत्री मंडल की संख्या पर जो सीमा बांधी, मैं मानता हूँ कि सीमा बांधने से इन दोनों प्रदेशों में राजनैतिक स्थायित्व आया जिसका लाभ हमें छोटे राज्यों में और मिल सकता है। पिछले दिनों मंत्री मंडल ने एक प्रस्ताव स्वीकार किया है जिसमें मंत्रिमंडल के आकार की सीमा रहेगी।

दूसरा यह भी निर्णय किया गया है कि जो एंटी डिफेक्शन ला हमने पहले बनाया था, उसमें अगर एक व्यक्ति डिफेक्ट करता है तो वह अपराधी है और वह डिसकवालिफाई हो जाता है। अगर डिफेक्शन होल सेल में होता है, इतनी संख्या में होता है कि कुल मिला कर एक तिहाई माना जाता है, तो वह अपराधी नहीं माना जाएगा। पिछले दिनों इस पर विचार करके मंत्रिमंडल ने तय किया कि डिफेक्शन चाहे रिटेल में हो या होल सेल में हो, अपराध माना जाएगा। यह कानून में प्रावधान करने का विचार है और संसद की स्थाई समिति के पास यह विचाराधीन है। उससे पारित होकर जब यह आएगा, तब हम उसे कानून का रूप दे सकेंगे। मैं समझता हूँ उत्तर-पूर्व राज्य और बाकी देश में भी इससे एक राजनीतिक स्थायित्व की व्यवस्था होगी और उसका लाभ मिलेगा। ये बातें ऐसी हैं, जिनका असर होगा।

नार्थ-ईस्ट के बारे में जो बातें कही गई हैं, वे हमारे ध्यान में हैं। इस सरकार ने सत्ता में आते ही नार्थ-ईस्ट के विकास के लिए एक अलग मंत्रालय बनाया। उसका उद्देश्य भी यही था कि नई दिल्ली से जो इन राज्यों की दूरी है, वह इन राज्यों में कोई इमोशनल दूरी का कारण न बने। विगत दिनों में किस प्रकार से इन राज्यों के विकास का काम करने की कोशिश हम करते रहे हैं, यह सबको मालूम है। मैं समझता हूँ हमें इस सम्बन्ध में कुछ आश्वासन भी मिले हैं।

SHRI PRIYA RANJAN DASMUNSI : Sir, in the name of cease-fire, the NSCN (IM) people may be terrorising the civilised population who are not believing in them. How do you protect them? How do you protect our party workers and our leaders?...*(Interruptions)*

SHRI L.K. ADVANI: Shri Priya Ranjan Dasmunsi, I do not want to name such organisations. There are organisations of all kinds. It is true that our dialogue at the present moment is going on with the NSCN (IM). But this is also true that what is known as cease-fire, that cease-fire obtains in case of both the NSCN (IM) as well as the NSCN (K). This is not an occasion when we should be trading allegations of this kind. I have heard them in the past. Today, I can say that so far as the Central Government is concerned, the Central Government is very clear that violence or extortion or all these things should not be there....*(Interruptions)* यहां पर किसी ने चिंता व्यक्त की कि शायद अरुणाचल प्रदेश के एक हिस्से को यूनियन टैरिटी बनाने का प्रस्ताव है। मैं कहना चाहता हूँ कि ऐसा कोई प्रस्ताव नहीं है। हमने सब राज्यों को आश्वासन दिया है कि इन राज्यों की जो इंटीग्रिटी है, उसको किसी प्रकार से परिवर्तित यह सरकार नहीं करना चाहती, जब तक वे स्वयं इच्छुक न हों। कई प्रकार के दबाव होने के बावजूद हमने कहा कि कुछ लोग चाहते हैं कि इतना हिस्सा निकाल कर नागालैंड में जोड़ दिया जाए या वह कर दिया जा। लेकिन हम उससे सहमत नहीं हुए। हमने कहा कि जब तक इन राज्यों से स्वयं कोई प्रस्ताव नहीं आता, उनकी सहमति प्राप्त नहीं होती, हम उसमें कोई इंटरफियर नहीं करेंगे और इस प्रकार की जोर-जबर्दस्ती कहीं नहीं होगी।

आज के इस अवसर पर मैं आशा करता हूँ कि जो रास्ता असम ने दिखाया है, जो लेजिटिमेट गिवांसेज हैं, जिसके जरिए अहिंसा का रास्ता दिखाया गया है, जो बोडो लिबरेशन टाइगर ने आगे आकर कहा कि हम हथियार त्याग देते हैं और बातचीत करेंगे, बातचीत करके उनके द्वारा, केन्द्र और राज्य सरकार के द्वारा जो 24 राउंड बातचीत हुई, उससे यह सम्भव हो पाया है।

SHRI PRIYA RANJAN DASMUNSI : The officers of Assam Government or the MLAs of Assam, the MLAs of Meghalaya or the entire North-Eastern Congress MLAs are under the threat of the gun power backed by money power. The hon. Minister should investigate this aspect.

SHRI L.K. ADVANI: Whenever there are any allegations of this kind, the Central Government would always be within its legitimate rights. It will take whatever action is necessary. But I can assure you that so far as the Central Government is concerned, the Central Government - not in Arunachal Pradesh, not in any other place - has not, at any time, tried to destabilise the State Government....*(Interruptions)* This is an occasion on which the whole House is unanimous. I would beg of you to appreciate it.

SHRI K.A. SANGTAM (NAGALAND): I want a clarification from the hon. Minister.

MR. SPEAKER: I have to go to the voting process. Please take your seat.

...*(Interruptions)*

SHRI K.A. SANGTAM : Since Shri Advani is directly talking about my State, I would like to have a clarification.

My clarification is regarding the cease-fire with NSCN (IM) and the NSCN (K). The point is that you have started the dialogue with the NSCN (IM). Are you going to start it with the NSCN (K) and the Federal Government also?...*(Interruptions)*

SHRI L.K. ADVANI: That is a separate matter. All that I can say is that we would like both NSCN (IM) as well as NSCN (K) to participate in it so as to ensure that there is peace in Nagaland and all kinds of crimes are eliminated.

12.55 hrs.

CONSTITUTION (NINETY-NINTH AMENDMENT) BILL "contd.

(Amendment of article 332)

MR. SPEAKER: Before we go to voting for the Constitution (Ninety-ninth Amendment) Bill, let the Lobbies be opened.

अंदर वाला कोई भी सांसद बाहर नहीं जाएगा, बाहर वाला अंदर आयेगा।

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुमा स्वराज) : जी, बाहर वाला अंदर आयेगा। (Interruptions)

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): I would request the Government to bring the Women Reservation Bill and pass it like this. ... (Interruptions)

SHRIMATI MARGARET ALVA (CANARA): I would make a request to the Government to pass the Women Reservation Bill in the same way. (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): You bring the Women Reservation Bill and pass it. ... (Interruptions)

MR. SPEAKER: Before I put the motion for consideration of the Constitution (Ninety-ninth Amendment) Bill, 2003 to the vote of the House, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by division.

12.57 hrs

Let the Lobbies be cleared.

13.00 hrs.

MR. SPEAKER: Now, the Lobbies have been cleared.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration. "

The Lok Sabha divided:

Division No.6 AYES 13.03 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Ahmad, Shri Daud

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal, Shri Ashok

Arya, Dr. (Shrimati) Anita

Athawale, Shri Ramdas

Atkinson, Shri Denzil B.

Azad, Shri Kiriti Jha

Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

Badnore, Shri Vijayendra Pal Singh

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay, Shri Sudip

Banerjee, Shrimati Jayashree

Bangarappa, Shri S.

Barman, Shri Ranen

Barwala, Shri Surendra Singh

Basavanagoud, Shri Kolor

Bauri, Shrimati Sandhya

Begum Noor Bano

Behera, Shri Padmanava

Bhadana, Shri Avtar Singh

Bhagat, Prof. Dukha

Bhagora, Shri Tarachand

Bhargava, Shri Girdhri Lal

Bhaura, Shri Bhan Singh

Bind, Shri Ram Rati

Bose, Shrimati Krishna

Botcha, Shri Satyanarayana

Brahmanaiiah, Shri A.

Brar, Shri J.S.

*Bwismuthiary, Shri Sansuma Khunggur

*Voted through slip.

Chakraborty, Shri Ajoy

Chakraborty, Shri Swadesh

Chakravarty, Shrimati Bijoya

Chandel, Shri Ashok Kumar Singh

Chandel, Shri Suresh

Chatterjee, Shri Somnath

Chaturvedi, Shri Satyavrat

Chaubey, Shri Lal Muni

Chaudhary, Shri Haribhai
Chaudhary, Shri Ram Raghunath
Chaudhary, Shri Ram Tahal
Chauhan, Shri Bal Krishna
Chauhan, Shri Nand Kishore Singh
Chautala, Shri Ajay Singh
Chennithala, Shri Ramesh
Chikhalia, Shrimati Bhavnaben Devrajbhai
Chinnasamy, Shri M.
Choudhary, Shri Nikhil Kumar
Choudhary, Shrimati Reena
Choudhry, Shri Padam Sen
Chouhan, Shri Shivraj Singh
Chowdhary, Shri Adhir
Chowdhary, Shrimati Santosh
D'Souza, Dr.(Shrimati) Beatrix
Dahal, Shri Bhim
Dalit Ezhilmalai, Shri
Das, Shri Khagen
Das, Shri Nepal Chandra
Dasmunsi, Shri Priya Ranjan
Dattatraya, Shri Bandaru
Delkar, Shri Mohan S.
Deo, Shri Bikram Keshari
Dev, Shri Sontosh Mohan
Diler, Shri Kishan Lal
Diwathe, Shri Namdeo Harbaji
Dudi, Shri Rameshwar
Fernandes, Shri George
Gadde, Shri Ram Mohan
Gadhavi, Shri P.S.
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar
Gautam, Shrimati Sheela
Gavit, Shri Manikrao Hodlya
Gavit, Shri Ramdas Rupala
Gehlot, Shri Thawar Chand

Ghatowar, Shri Paban Singh
Giluwa, Shri Laxman
Goel, Shri Vijay
Gogoi, Shri Dip
Gohain, Shri Rajen
Govindan, Shri T.
Gowda, Shri G.Putta Swamy
Gudhe, Shri Anant
Gupta, Prof.Chaman Lal
Hamid, Shri Abdul
Handique, Shri Bijoy
Hansda, Shri Thomas
Haque, Mohammad Anwarul
Hassan, Shri Moinul
Hussain, Chowdhary Talib
*Hussain, Shri Syed Shahnawaz
Indora, Dr. Sushil Kumar
Jadhav, Shri Suresh Ramrao
Jag Mohan, Shri
Jagannath, Dr. Manda
Jai Prakash, Shri
Jaiswal, Dr. M.P.
Jaiswal, Shri Shriprakash
Jatiya, Dr.Satyanarayan
*Voted through slip.

Jayaseelan, Dr.A.D.K.
Jha, Shri Raghunath
Jigajinagi, Shri Ramesh C.
Joshi, Dr. Murli Manohar
Kaliappan, Shri K.K.
Kamal Nath, Shri
Kannappan, Shri M.
Kashyap, Shri Bali Ram
Kaswan, Shri Ram Singh
Katara, Shri Babubhai K.
Kataria, Shri Rattan Lal
Kathiria, Dr. Vallabhbhai

Kaur, Shrimati Preneet
Kaushal, Shri Raghuvir Singh
Khaire, Shri Chandrakant
Khan, Shri Abul Hasnat
Khan, Shri Hassan
Khan, Shri Mansoor Ali
Khan, Shri Sunil
Khandelwal, Shri Vijay Kumar
Khandoker, Shri Akbor Ali
Khanduri, Maj.Gen.(Retd.) B.C.
Khanna, Shri Vinod
Khunte, Shri P.R.
Khurana, Shri Madan Lal
Krishnan, Dr. C.
Kulaste, Shri Faggan Singh
Kumar, Shri Arun
Kumar, Shri V. Dhananjaya
Kusmaria, Dr. Ramkrishna
Lahiri, Shri Samik
M.Master Mathan, Shri
Mahajan, Shri Y.G.
Mahajan, Shrimati Sumitra
Mahale, Shri Haribhau Shankar
Mahant, Dr. Charan Das
Mahto, Shri Bir Singh
Mahto, Shrimati Abha
Makwana, Shri Savshibhai
Malaisamy, Shri K.
Malhotra, Dr. Vijay Kumar
Mallikarjunappa, Shri G.
Mandal, Shri Brahma Nand
Mandal, Shri Sanat Kumar
Mane, Shri Shivaji
Mane, Shrimati Nivedita
Manjay Lal, Shri
Manjhi, Shri Ramjee
Mann, Shri Simranjit Singh
Mann, Shri Zora Singh
Meena, Shri Bherulal

Meena, Shrimati Jas Kaur
Meghwal, Shri Kailash
Mishra, Shri Ram Nagina
Mishra, Shri Shyam Bihari
Mistry, Shri Madhusudan
Mohale, Shri Punnu Lal
*Mohite, Shri Subodh
Mohol, Shri Ashok N.
Mollah, Shri Hannan
Mookherjee, Shri Satya Brata
Moorthy, Shri A.K.
Munda, Shri Kariya
Muni Lall, Shri
Muniyappa, Shri K.H.
Murmu, Shri Rupchand
Murmu, Shri Salkhan
Murthi, Dr. M.V.V.S.
Mutterwar, Shri Vilas
Naik, Shri A. Venkatesh
Naik, Shri Ali Mohd.
Naik, Shri Ram
*Voted through slip.

Naik, Shri Shripad Yesso
Nayak, Shri Ananta
Nishad, Capt. Jai Narain Prasad
Nitish Kumar, Shri
Oram, Shri Jual
Padmanabham, Shri Mudragada
Pal, Dr. Mahendra Singh
Pal, Shri Rupchand
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandeya, Dr. Laxminarayan
Panja, Dr. Ranjit Kumar
Parste, Shri Dalpat Singh
Pasi, Shri Suresh
Passi, Shri Raj Narain
Paswan, Dr. Sanjay

Paswan, Shri Ram Vilas
Paswan, Shri Ramchandra
Paswan, Shri Sukdeo
Patasani, Dr.Prasanna Kumar
Patel, Dr. Ashok
Patel, Shri Chandresh
Patel, Shri Deepak
Patel, Shri Dharm Raj Singh
Patel, Shri Dinsha
Patel, Shri Mansinh
Pathak, Shri Harin
Patil, Shri Annasaheb M.K.
Patil (Yatnal), Shri Basangouda R.
Patil, Shri Bhaskarrao
Patil, Shri Danve Raosaheb
Patil, Shri Jaysingrao Gaikwad
Patil, Shri R.S.
Patil, Shri Shivraj V.
Patil, Shri Uttamrao
Patwa, Shri Sundar Lal
Pilot, Smt. Rama
Ponnuswamy, Shri E.
Potai, Shri Sohan
Prabhu, Shri Suresh
Pradhan, Dr. Debendra
Pradhan, Shri Ashok
Pramanik, Prof. R.R.
Prasad, Shri V.Sreenivasa
Premajam, Prof. A.K.
Puglia, Shri Naresh
Radhakrishnan, Shri Pon
Radhakrishnan, Shri Varkala
Rai, Shri Nawal Kishore
Raja, Shri A.
Rajbangshi, Shri Madhab
Rajendran, Shri P.
Rajesh Ranjan alias Pappu Yadav, Shri
Rajukhedi, Shri Gajendra Singh
Ram Sajivan, Shri

Ram, Shri Braj Mohan
Ramshakal, Shri
Rana, Shri Kashiram
Rana, Shri Raju
Rao, Shri Ch.Vidyasagar
Rao, Dr. D.V.G.Shankar
Rashtrapal, Shri Pravin
Rau, Shrimati Prabha
Ravi, Shri Sheesh Ram Singh
Rawale, Shri Mohan
Rawat, Prof. Rasa Singh
*Ray, Shri Bishnu Pada
Reddy, Shri A.P.Jithender
Reddy, Shri G. Ganga
Reddy, Shri N. Janardhana
Reddy, Shri S. Jaipal
Renu Kumari, Shrimati
*Voted through slip.

Riyan, Shri Bajju Ban
Roy, Shri Subodh
Rudy, Shri Rajiv Pratap
Sahu, Shri Anadi
Sahu, Shri Tarachand
Sai, Shri Vishnudeo
Saiduzzama, Shri
Sanadi, Prof. I.G.
Sangtam, Shri K.A.
Sangwan, Shri Kishan Singh
Sanjhwari, Shri Pyare Lal
Sar, Shri Nikhilananda
Saradgi, Shri Iqbal Ahmed
Saroj, Shri Tufani
Saroj, Shrimati Sushila
Saroja, Dr. V.
Sathi, Shri Harpal Singh
Sayeed, Shri P.M.
Sen, Shrimati Minati
Senqupta, Dr.Nitish

Seth, Shri Lakshman
Sethi, Shri Arjun Charan
Shaheen, Shri Abdul Rashid
Shakya, Shri Raghuraj Singh
Shandil, Col.(Retd.)Dr. Dhani Ram
Shanmugam, Shri N.T.
Shanta Kumar, Shri
Sharma, Capt. Satish
Shukla, Shri Shyamacharan
Sikdar, Shri Tapan
Singh Deo, Shri K.P.
Singh Deo, Shrimati Sangeeta Kumari
Singh, Ch.Tejeeer
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Ram Lakhan
Singh, Dr. Raman
Singh, Kunwar Akhilesh
Singh, Kunwar Sarv Raj
Singh, Sardar Buta
Singh, Shri Bahadur
Singh, Shri Balbir
Singh, Shri Brij Bhushan Sharan
Singh, Shri Chandra Bhushan
Singh, Shri Chandra Pratap
Singh, Shri Charanjit
Singh, Shri Chhatrapal
Singh, Shri Khel Sai
Singh, Shri Lakshman
Singh, Shri Maheshwar
Singh, Shri Prabhunath
Singh, Shri Ram Prasad
Singh, Shri Ramanand
Singh, Shri Ramjivan
Singh, Shri Rampal
Singh, Shri Tilakdhari Prasad
Singh, Shrimati Kanti
Singh, Shrimati Rajkumari Ratna
Singh, Shrimati Shyama

Sinha, Shri Yashwant
Sivakumar, Shri V.S.
Solanki, Shri Bhupendrasinh
Somaiya, Shri Kirit
Sorake, Shri Vinay Kumar
Srikantappa, Shri D.C.
Subba, Shri M.K.
Sudarsana Natchiappan, Shri E.M.
Suman, Shri Ramji Lal
Swain, Shri Kharabela
Swami, Shri Chinmayanand
Swami, Shri I.D.
Thakkar, Shrimati Jayaben B.
Thakor, Shri Punjaji Sadaji
Thakur, Dr. C.P.
Thakur, Shri Chunni Lal Bhai
Thirunavukkarasar, Shri Su
*Thomas, Shri P.C.
Tiwari, Shri Lal Bihari
Tomar, Dr. Ramesh Chand
Topdar, Shri Tarit Baran
Tripathee, Shri Ram Naresh
Tirpathi, Shri Prakash Mani
Tripathy, Shri Braja Kishore
Tur, Shri Tarlochan Singh
Varma, Sh. Ratilal Kalidas
Veerappa, Shri Ramchandra
Venkataswamy, Dr. N.
Venkateshwarlu, Shri B.
Venugopal, Shri D.
Verma, Prof. Rita
Verma, Shri Rajesh
Verma, Shri Ravi Prakash
Vijary Kumari, Shrimati D.M.
Virendra Kumar, Shri
Vukkala, Dr. Rajeswaramma
Wadiyar, Shri S.D.N.R.
Wanaga, Shri Chintaman
*Voted through slip.

Yadav, Dr.(Shrimati) Sudha
Yadav, Dr.Jaswant Singh
Yadav, Shri Devendra Prasad
Yadav, Shri Devendra Singh
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukumdeo Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Pradip
Yadav, Shri Sharad
Zahedi, Shri Mahboob
Zawma, Shri Vanlal

MR. SPEAKER: Subject to correction, the result of the division is:

Ayes: 360

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

MR. SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

Clause 2 Amendment of
Article 332

MR. SPEAKER: There are two amendments to clause 2.

Shri S.K. Bwiswmuthiary, are you moving your amendment?

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Yes, Sir. I beg to move:

Page 1, lines 9 to 11,-

for "Bodoland Territorial Council Areas District, so notified, and existing prior to the constitution of the Bodoland Territorial Council Areas District, shall be maintained".

substitute "Bodoland Autonomous Territory, so notified, shall be such that the number of seats allotted to the Scheduled Tribes is not less than thirteen". (1)

MR. SPEAKER: I shall put amendment no. 1 moved by Shri Bwiswmuthiary to the vote of the House.

The amendment was put and negatived.

Amendment made:

Page 1, lines 9 and 10,-

for "the Bodoland Territorial Council Areas District, so notified, and existing prior to the constitution of the Bodoland Territorial Council Areas District"

substitute "the Bodoland Territorial Areas District, so notified and existing prior to the constitution of the Bodoland Territorial Areas District". (3)

(Shri Chinmayanand Swami)

MR. SPEAKER: The Lobbies are already cleared.

I shall now put clause 2, as amended, to the vote of the House.

The question is:

"That clause 2, as amended, stand part of the Bill."

The Lok Sabha divided:

Division No.7 AYES 13.06 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Ahmad, Shri Daud

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal, Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson, Shri Denzil B.

Azad, Shri Kiriti Jha

*Baal, Shri T.R.

Babbar, Shri Raj

'Bachda', Shri Bachi Singh Rawat

*Voted through slip.

Badnore, Shri Vijayendra Pal Singh

Bainda, Shri Ramchander

Bais, Shri Ramesh

Baitha, Shri Mahendra

Banatwalla, Shri G.M

Bandyopadhyay, Shri Sudip

Banerjee, Shrimati Jayashree

Bangarappa, Shri S.

Barman, Shri Ranen
Barwala, Shri Surendra Singh
Basavanagoud, Shri Kolor
Bauri, Shrimati Sandhya
Begum Noor Bano
Behera, Shri Padmanava
Bhadana, Shri Avtar Singh
Bhagat, Prof. Dukha
Bhagora, Shri Tarachand
Bhargava, Shri Girdhri Lal
Bhaura, Shri Bhan Singh
Bind, Shri Ram Rati
Bose, Shrimati Krishna
Botcha, Shri Satyanarayana
Brahmanaiah, Shri A.
Brar, Shri J.S.
Chakraborty, Shri Ajoy
Chakraborty, Shri Swadesh
Chakravarty, Shrimati Bijoya
Chandel, Shri Ashok Kumar Singh
Chandel, Shri Suresh
Chatterjee, Shri Somnath
Chaturvedi, Shri Satyavrat
Chaubey, Shri Lal Muni
Chaudhary, Shri Haribhai
Chaudhary, Shri Ram Raghunath
Chaudhary, Shri Ram Tahal
Chauhan, Shri Bal Krishna
Chauhan, Shri Nand Kishore Singh
Chautala, Shri Ajay Singh
Chennithala, Shri Ramesh
Chikhaliya, Shrimati Bhavnaben Devrajibhai
Chinnasamy, Shri M.
Choudhary, Col.(Retd.) Sona Ram
Choudhary, Shri Nikhil Kumar
Choudhary, Shrimati Reena
Choudhry, Shri Padam Sen
Chouhan, Shri Shivraj Singh

Chowdhary, Shri Adhir
Chowdhary, Shrimati Santosh
Chowdhury, Shri Bikash
D'Souza, Dr.(Shrimati) Beatrix
Dahal, Shri Bhim
Dalit Ezhilmalai, Shri
Das, Shri Khagen
Das, Shri Nepal Chandra
Dasmunsi, Shri Priya Ranjan
Dattatraya, Shri Bandaru
Delkar, Shri Mohan S.
Deo, Shri Bikram Keshari
Dev, Shri Sontosh Mohan
Diler, Shri Kishan Lal
Diwathe, Shri Namdeo Harbaji
Dudi, Shri Rameshwar
Fernandes, Shri George
Gadde, Shri Ram Mohan
Gadhavi, Shri P.S.
Gamang, Shrimati Hema
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar
Gautam, Shrimati Sheela
Gavit, Shri Manikrao Hodlya
Gavit, Shri Ramdas Rupala
Gehlot, Shri Thawar Chand
Ghatowar, Shri Paban Singh
Giluwa, Shri Laxman
Goel, Shri Vijay
Gogoi, Shri Dip
Gohain, Shri Rajen
Govindan, Shri T.
Gowda, Shri G.Putta Swamy
Gudhe, Shri Anant
Gupta, Prof.Chaman Lal
Hamid, Shri Abdul

Handique, Shri Bijoy
Hansda, Shri Thomas
Haque, Mohammad Anwarul
Hassan, Shri Moinul
Hussain, Chowdhary Talib
Hussain, Shri Syed Shahnawaz
Indora, Dr. Sushil Kumar
Jadhav, Shri Suresh Ramrao
Jag Mohan, Shri
Jagannath, Dr. Manda
Jai Prakash, Shri
Jaiswal, Dr. M.P.
Jaiswal, Shri Shriprakash
Jatiya, Dr.Satyanarayan
Jayaseelan, Dr.A.D.K.
Jha, Shri Raghunath
Jigajinagi, Shri Ramesh C.
Joshi, Dr. Murli Manohar
Kaliappan, Shri K.K.
Kamal Nath, Shri
Kannappan, Shri M.
Kashyap, Shri Bali Ram
Kaswan, Shri Ram Singh
Katara, Shri Babubhai K.
Kataria, Shri Rattan Lal
Kathiria, Dr. Vallabhbhai
Kaur, Shrimati Preneet
Kaushal, Shri Raghuvir Singh
Khaire, Shri Chandrakant
Khan, Shri Abul Hasnat
Khan, Shri Hassan
Khan, Shri Mansoor Ali
Khan, Shri Sunil
Khandelwal, Shri Vijay Kumar
Khandoker, Shri Akbor Ali
Khanduri, Maj.Gen.(Retd.) B.C.
Khanna, Shri Vinod
Khunte, Shri P.R.
Khurana, Shri Madan Lal

Krishnan, Dr. C.
Kulaste, Shri Faggan Singh
Kumar, Shri Arun
Kumar, Shri V. Dhananjaya
Kusmaria, Dr. Ramkrishna
Lahiri, Shri Samik
M.Master Mathan, Shri
Mahajan, Shri Y.G.
Mahajan, Shrimati Sumitra
Mahale, Shri Haribhau Shankar
Mahant, Dr. Charan Das
Mahto, Shrimati Abha
Makwana, Shri Savshibhai
Malaisamy, Shri K.
Malhotra, Dr. Vijay Kumar
Mallikarjunappa, Shri G.
Mandal, Shri Brahma Nand
Mandal, Shri Sanat Kumar
Mane, Shri Shivaji
Mane, Shrimati Nivedita
Manjhi, Shri Ramjee
Mann, Shri Simranjit Singh
Mann, Shri Zora Singh
Meena, Shri Bherulal
Meena, Shrimati Jas Kaur
Mishra, Shri Ram Nagina
Mishra, Shri Shyam Bihari
Mistry, Shri Madhusudan
Mohale, Shri Punnu Lal
*Mohite, Shri Subodh
Mohol, Shri Ashok N.
Mollah, Shri Hannan
Mookherjee, Shri Satya Brata
Moorthy, Shri A.K.
Munda, Shri Kariya
Muni Lall, Shri
Muniyappa, Shri K.H.
Murmu, Shri Rupchand
Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad,Capt.Jai Narain Prasad

Nitish Kumar, Shri

*Voted through slip.

Oram, Shri Jual

Padmanabham, Shri Mudragada

Pal, Dr. Mahendra Singh

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi,Shri Raj Narain

Paswan,Dr. Sanjay

Paswan, Shri Ram Vilas

Paswan, Shri Ramchandra

Paswan, Shri Sukdeo

Patasani, Dr.Prasanna Kumar

Patel, Dr. Ashok

Patel, Shri Chandresh

Patel, Shri Deepak

Patel, Shri Dharm Raj Singh

Patel, Shri Dinsha

Patel, Shri Mansinh

Pathak, Shri Harin

Patil, Shri Annasaheb M.K.

Patil (Yatnal), Shri Basangouda R.

Patil, Shri Bhaskarrao

Patil, Shri Danve Raosaheb

Patil, Shri Jaysingrao Gaikwad

Patil, Shri R.S.

Patil, Shri Shivraj V.
Patil, Shri Uttamrao
Patwa, Shri Sundar Lal
Pilot, Smt. Rama
Ponnuswamy, Shri E.
Potai, Shri Sohan
Prabhu, Shri Suresh
Pradhan, Dr. Debendra
Pradhan, Shri Ashok
Pramanik, Prof. R.R.
Prasad, Shri V.Sreenivasa
Premajam, Prof. A.K.
Puglia, Shri Naresh
Radhakrishnan, Shri Pon
Radhakrishnan, Shri Varkala
Rai, Shri Nawal Kishore
Raja, Shri A.
Rajbangshi, Shri Madhab
Rajendran, Shri P.
Rajesh Ranjan alias Pappu Yadav, Shri
Rajukhedi, Shri Gajendra Singh
Ram Sajivan, Shri
Ram, Shri Braj Mohan
Ramshakal, Shri
Rana, Shri Kashiram
Rana, Shri Raju
Rao, Shri Ch.Vidyasagar
Rao, Dr. D.V.G.Shankar
Rashtrapal, Shri Pravin
Rau, Shrimati Prabha
Ravi, Shri Sheesh Ram Singh
Rawale, Shri Mohan
Rawat, Prof. Rasa Singh
Ray, Shri Bishnu Pada
Reddy, Shri A.P.Jithender
Reddy, Shri G. Ganga
Reddy, Shri N. Janardhana
Reddy, Shri S. Jaipal
Renu Kumari, Shrimati

Riyan, Shri Baju Ban
Roy, Shri Subodh
Rudy, Shri Rajiv Pratap
Sahu, Shri Anadi
Sahu, Shri Tarachand
Sai, Shri Vishnudeo
Saiduzzama, Shri
Sanadi, Prof. I.G.
Sangtam, Shri K.A.
Sangwan, Shri Kishan Singh
Sanjhwari, Shri Pyare Lal
Sar, Shri Nikhilananda
Saradgi, Shri Iqbal Ahmed
Saroj, Shri Tufani
Saroj, Shrimati Sushila
Saroja, Dr. V.
Sathi, Shri Harpal Singh
Sayeed, Shri P.M.
Sen, Shrimati Minati
Sengupta, Dr. Nitish
Seth, Shri Lakshman
Sethi, Shri Arjun Charan
Shaheen, Shri Abdul Rashid
Shakya, Shri Raghuraj Singh
Shandil, Col.(Retd.)Dr. Dhani Ram
Shanmugam, Shri N.T.
Shanta Kumar, Shri
Sharma, Capt. Satish
Shukla, Shri Shyamacharan
Sikdar, Shri Tapan
Singh Deo, Shri K.P.
Singh Deo, Shrimati Sangeeta Kumari
Singh, Ch. Tejveer
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Ram Lakhan
Singh, Dr. Raman
Singh, Kunwar Akhilesh
Singh, Kunwar Sarv Raj

Singh, Sardar Buta
Singh, Shri Bahadur
Singh, Shri Balbir
Singh, Shri Brij Bhushan Sharan
Singh, Shri Chandra Bhushan
Singh, Shri Chandra Pratap
Singh, Shri Charanjit
Singh, Shri Chhatrapal
Singh, Shri Khel Sai
Singh, Shri Lakshman
Singh, Shri Maheshwar
Singh, Shri Prabhunath
Singh, Shri Ram Prasad
Singh, Shri Ramanand
*Singh, Shri Ramjivan
Singh, Shri Rampal
Singh, Shri Tilakdhari Prasad
Singh, Shrimati Kanti
*Voted through slip.

Singh, Shrimati Rajkumari Ratna
Singh, Shrimati Shyama
Sinha, Shri Yashwant
Sivakumar, Shri V.S.
Solanki, Shri Bhupendrasinh
Somaiya, Shri Kirit
Sorake, Shri Vinay Kumar
Srikantappa, Shri D.C.
Subba, Shri M.K.
Sudarsana Natchiappan, Shri E.M.
Suman, Shri Ramji Lal
Swain, Shri Kharabela
Swami, Shri Chinmayanand
Swami, Shri I.D.
Thakkar, Shrimati Jayaben B.
Thakor, Shri Punjaji Sadaji
Thakur, Dr. C.P.
Thakur, Shri Chunni Lal Bhai
Thirunavukkarasar, Shri Su

*Thomas, Shri P.C.

*Voted through slip.

Tiwari, Shri Lal Bihari

Tomar, Dr. Ramesh Chand

Topdar, Shri Tarit Baran

Tripathee, Shri Ram Naresh

Tirpathi, Shri Prakash Mani

Tripathy, Shri Braja Kishore

Tur, Shri Tarlochan Singh

Varma, Sh. Ratilal Kalidas

Veerappa, Shri Ramchandra

Venkataswamy, Dr. N.

Venkateshwarlu, Shri B.

Venugopal, Shri D.

Verma, Prof. Rita

Verma, Shri Rajesh

Verma, Shri Ravi Prakash

Virendra Kumar, Shri

Vukkala, Dr. Rajeswaramma

Wadiyar, Shri S.D.N.R.

Wanaga, Shri Chintaman

Yadav, Dr.(Shrimati) Sudha

Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

MR. SPEAKER : Subject to correction, the result of the division is :

Ayes : 359

Noes : Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-

thirds of the Members present and voting.

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 1 Short title

Amendment made :

Page 1, line 3,--

for "(Ninety-ninth Amendment)"

substitute "(Ninetieth Amendment)" (2)

(Shri Chinmayanand Swami)

MR. SPEAKER : The question is :

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

SHRI CHINMAYANAND SWAMI: Sir, I beg to move :

"That the Bill, as amended, be passed".

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed".

The Lok Sabha divided:

Division No.8 AYES 13.09 hrs.

A. Narendra, Shri

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao Vithoba

Advani, Shri L.K.

Ahmad, Shri Daud

Aiyar, Shri Mani Shankar

Ajaya Kumar, Shri S.

Alva, Shrimati Margaret

Alvi, Shri Rashid

Ananth Kumar, Shri

Argal, Shri Ashok

Arya, Dr.(Shrimati) Anita

Athawale, Shri Ramdas

Atkinson, Shri Denzil B.

Azad,Shri Kiriti Jha
Baal, Shri T.R.
Babbar, Shri Raj
'Bachda', Shri Bachi Singh Rawat
Badnore, Shri Vijayendra Pal Singh
Bainda, Shri Ramchander
Bais, Shri Ramesh
Baitha, Shri Mahendra
Banatwalla, Shri G.M
Bandyopadhyay,Shri Sudip
Banerjee,Shrimati Jayashree
Bangarappa, Shri S.
Barman, Shri Ranen
Barwala,Shri Surendra Singh
Basavanagoud, Shri Kolor
Bauri, Shrimati Sandhya
Begum Noor Bano
Behera, Shri Padmanava
Bhadana, Shri Avtar Singh
Bhagat, Prof. Dukha
Bhagora, Shri Tarachand
Bhargava, Shri Girdhri Lal
Bhaura, Shri Bhan Singh
Bind, Shri Ram Rati
Bose,Shrimati Krishna
Botcha, Shri Satyanarayana
Brahmanaiiah, Shri A.
Brar, Shri J.S.
Bwiswmuthiary, Shri Sansuma Khunggur
Chakraborty, Shri Ajoy
Chakraborty, Shri Swadesh
Chakravarty, Shrimati Bijoya
Chandel, Shri Ashok Kumar Singh
Chandel, Shri Suresh
Chatterjee, Shri Somnath
Chaturvedi, Shri Satyavrat
Chaubey, Shri Lal Muni
Chaudhary, Shri Haribhai

Chaudhary, Shri Ram Raghunath
Chaudhary, Shri Ram Tahal
Chauhan, Shri Bal Krishna
Chauhan, Shri Nand Kishore Singh
Chautala, Shri Ajay Singh
Chennithala, Shri Ramesh
Chikhalia, Shrimati Bhavnaben Devrajbhai
Chinnasamy, Shri M.
Choudhary, Col.(Retd.) Sona Ram
Choudhary, Shri Nikhil Kumar
Choudhary, Shrimati Reena
Choudhry, Shri Padam Sen
Chouhan, Shri Shivraj Singh
Chowdhary, Shri Adhir
Chowdhary, Shrimati Santosh
Chowdhury, Shri Bikash
D'Souza, Dr.(Shrimati) Beatrix
Dahal, Shri Bhim
Dalit Ezhilmalai, Shri
Das, Shri Khagen
Das, Shri Nepal Chandra
Dasmunsi, Shri Priya Ranjan
Dattatraya, Shri Bandaru
Delkar, Shri Mohan S.
Deo, Shri Bikram Keshari
Dev, Shri Sontosh Mohan
Diler, Shri Kishan Lal
Diwathe, Shri Namdeo Harbaji
Dudi, Shri Rameshwar
Fernandes, Shri George
Gadde, Shri Ram Mohan
Gadhavi, Shri P.S.
Gamang, Shrimati Hema
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar
Gautam, Shrimati Sheela
Gavit, Shri Manikrao Hodlya

Gavit, Shri Ramdas Rupala
Gehlot, Shri Thawar Chand
Ghatowar, Shri Paban Singh
Giluwa, Shri Laxman
Goel, Shri Vijay
Gogoi, Shri Dip
Gohain, Shri Rajen
Govindan, Shri T.
Gowda, Shri G.Putta Swamy
Gudhe, Shri Anant
Gupta, Prof.Chaman Lal
Hamid, Shri Abdul
Handique, Shri Bijoy
Hansda, Shri Thomas
Haque, Mohammad Anwarul
Hassan, Shri Moinul
Hussain, Chowdhary Talib
Hussain, Shri Syed Shahnawaz
Indora, Dr. Sushil Kumar
Jag Mohan, Shri
Jagannath, Dr. Manda
Jai Prakash, Shri
Jaiswal, Dr. M.P.
Jaiswal, Shri Shriprakash
Jatiya, Dr.Satyanarayan
Jayaseelan, Dr.A.D.K.
Jha, Shri Raghunath
Jigajinagi, Shri Ramesh C.
Joshi, Dr. Murli Manohar
Kaliappan, Shri K.K.
Kamal Nath, Shri
Kannappan, Shri M.
Kashyap, Shri Bali Ram
Kaswan, Shri Ram Singh
Katara, Shri Babubhai K.
Kataria, Shri Rattan Lal
Kathiria, Dr. Vallabhbhai
Kaur, Shrimati Preneet
Kaushal, Shri Raghuvir Singh

Khair, Shri Chandrakant
Khan, Shri Abul Hasnat
Khan, Shri Hassan
Khan, Shri Mansoor Ali
Khan, Shri Sunil
Khandelwal, Shri Vijay Kumar
Khandoker, Shri Akbor Ali
Khanduri, Maj.Gen.(Retd.) B.C.
Khanna, Shri Vinod
Khunte, Shri P.R.
Khurana, Shri Madan Lal
Krishnan, Dr. C.
Kulaste, Shri Faggan Singh
Kumar, Shri Arun
Kumar, Shri V. Dhananjaya
Kusmaria, Dr. Ramkrishna
Lahiri, Shri Samik
M.Master Mathan, Shri
Mahajan, Shri Y.G.
Mahajan, Shrimati Sumitra
Mahale, Shri Haribhau Shankar
Mahant, Dr. Charan Das
Mahto, Shrimati Abha
Makwana, Shri Savshibhai
Malaisamy, Shri K.
Malhotra, Dr. Vijay Kumar
Mallikarjunappa, Shri G.
*Mandal, Shri Brahma Nand
Mandal, Shri Sanat Kumar
Mane, Shri Shivaji
Mane, Shrimati Nivedita
Manjay Lal, Shri
Manjhi, Shri Ramjee
Mann, Shri Simranjit Singh
Mann, Shri Zora Singh
Meena, Shri Bherulal
Meena, Shrimati Jas Kaur
Meghwal, Shri Kailash

*Voted through slip.

Mishra, Shri Ram Nagina

Mishra, Shri Shyam Bihari

Mistry, Shri Madhusudan

Mohale, Shri Punnu Lal

*Mohite, Shri Subodh

Mohol, Shri Ashok N.

Mollah, Shri Hannan

Mookherjee, Shri Satya Brata

Moorthy, Shri A.K.

Munda, Shri Kariya

Muni Lall, Shri

Muniyappa, Shri K.H.

Murmu, Shri Rupchand

Murmu, Shri Salkhan

Murthi, Dr. M.V.V.S.

Muttemwar, Shri Vilas

Naik, Shri A. Venkatesh

Naik, Shri Ali Mohd.

Naik, Shri Ram

Naik, Shri Shripad Yesso

Nayak, Shri Ananta

Nishad, Capt. Jai Narain Prasad

*Voted through slip.

Nitish Kumar, Shri

Oram, Shri Jual

Padmanabham, Shri Mudragada

Pal, Dr. Mahendra Singh

Pal, Shri Rupchand

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandeya, Dr. Laxminarayan

Panja, Dr. Ranjit Kumar

Parste, Shri Dalpat Singh

Pasi, Shri Suresh

Passi, Shri Raj Narain

Paswan, Dr. Sanjay

Paswan, Shri Ram Vilas
Paswan, Shri Ramchandra
Paswan, Shri Sukdeo
Patasani, Dr.Prasanna Kumar
Patel, Dr. Ashok
Patel, Shri Chandresh
Patel, Shri Deepak
Patel, Shri Dharm Raj Singh
Patel, Shri Dinsha
Patel, Shri Mansinh
Pathak, Shri Harin
Patil, Shri Annasaheb M.K.
Patil (Yatnal), Shri Basangouda R.
Patil, Shri Bhaskarrao
Patil, Shri Danve Raosaheb
Patil, Shri Jaysingrao Gaikwad
Patil, Shri R.S.
Patil, Shri Shivraj V.
Patil, Shri Uttamrao
Patwa, Shri Sundar Lal
Pilot, Smt. Rama
Ponnuswamy, Shri E.
Potai, Shri Sohan
Prabhu, Shri Suresh
Pradhan, Dr. Debendra
Pradhan, Shri Ashok
Pramanik, Prof. R.R.
Prasad, Shri V.Sreenivasa
Premajam, Prof. A.K.
Puglia, Shri Naresh
Radhakrishnan, Shri Pon
Radhakrishnan, Shri Varkala
Rai, Shri Nawal Kishore
Raja, Shri A.
Rajbangshi, Shri Madhab
Rajendran, Shri P.
Rajesh Ranjan alias Pappu Yadav, Shri
Rajukhedi, Shri Gajendra Singh
Ram Sajivan, Shri

Ram, Shri Braj Mohan
Ramshakal, Shri
Rana, Shri Kashiram
Rana, Shri Raju
Rao, Shri Ch.Vidyasagar
Rao, Dr. D.V.G.Shankar
Rashtrapal, Shri Pravin
Rau, Shrimati Prabha
Ravi, Shri Sheesh Ram Singh
Rawat, Prof. Rasa Singh
Ray, Shri Bishnu Pada
Reddy, Shri A.P.Jithender
Reddy, Shri G. Ganga
Reddy, Shri N. Janardhana
Reddy, Shri S. Jaipal
Renu Kumari, Shrimati
Riyan, Shri Baju Ban
Roy, Shri Subodh
Rudy, Shri Rajiv Pratap
Sahu, Shri Anadi
Sahu, Shri Tarachand
Sai, Shri Vishnudeo
Saiduzzama, Shri
Sanadi, Prof. I.G.
Sangtam, Shri K.A.
Sangwan, Shri Kishan Singh
Sanjhwari, Shri Pyare Lal
Sar, Shri Nikhilananda
Saradgi, Shri Iqbal Ahmed
Saroj, Shri Tufani
Saroj, Shrimati Sushila
Saroja, Dr. V.
Sathi, Shri Harpal Singh
Sayeed, Shri P.M.
Sen, Shrimati Minati
Sengupta, Dr.Nitish
Seth, Shri Lakshman
Sethi, Shri Arjun Charan
Shaheen, Shri Abdul Rashid

Shakya, Shri Raghuraj Singh
Shandil, Col.(Retd.)Dr. Dhani Ram
Shanmugam, Shri N.T.
Shanta Kumar, Shri
Sharma, Capt. Satish
Shukla, Shri Shyamacharan
Sikdar, Shri Tapan
Singh Deo, Shri K.P.
Singh Deo, Shrimati Sangeeta Kumari
Singh, Ch.Tejveer
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Ram Lakhan
Singh, Dr. Raman
Singh, Kunwar Akhilesh
Singh, Kunwar Sarv Raj
Singh, Sardar Buta
Singh, Shri Bahadur
Singh, Shri Balbir
Singh, Shri Brij Bhushan Sharan
Singh, Shri Chandra Bhushan
*Singh, Shri Chandra Pratap
Singh, Shri Charanjit
Singh, Shri Chhatrapal
Singh, Shri Khel Sai
Singh, Shri Lakshman
Singh, Shri Maheshwar
Singh, Shri Prabhunath
Singh, Shri Ram Prasad
Singh, Shri Ramanand
Singh, Shri Ramjivan
Singh, Shri Rampal
Singh, Shri Tilakdhari Prasad
*Voted through slip.

Singh, Shrimati Kanti
Singh, Shrimati Rajkumari Ratna
Singh, Shrimati Shyama
Sinha, Shri Yashwant

Sivakumar, Shri V.S.
Solanki, Shri Bhupendrasinh
Somaiya, Shri Kirit
Sorake, Shri Vinay Kumar
Srikantappa, Shri D.C.
Subba, Shri M.K.
Sudarsana Natchiappan, Shri E.M.
Suman, Shri Ramji Lal
Swain, Shri Kharabela
Swami, Shri Chinmayanand
Swami, Shri I.D.
Thakkar, Shrimati Jayaben B.
Thakor, Shri Punjaji Sadaji
Thakur, Dr. C.P.
Thakur, Shri Chunni Lal Bhai
Thirunavukkarasar, Shri Su
*Thomas, Shri P.C.
*Voted through slip.
Tiwari, Shri Lal Bihari
Tomar, Dr. Ramesh Chand
Topdar, Shri Tarit Baran
Tripathee, Shri Ram Naresh
Tirpathi, Shri Prakash Mani
Tripathy, Shri Braja Kishore
Tur, Shri Tarlochan Singh
Varma, Sh. Ratilal Kalidas
Veerappa, Shri Ramchandra
Venkataswamy, Dr. N.
Venkateswarlu, Shri B.
Venugopal, Shri D.
Verma, Prof. Rita
Verma, Shri Rajesh
Verma, Shri Ravi Prakash
Virendra Kumar, Shri
Vukkala, Dr. Rajeswaramma
Wadiyar, Shri S.D.N.R.
Wanaga, Shri Chintaman
Yadav, Dr.(Shrimati) Sudha
Yadav, Dr.Jaswant Singh

Yadav, Shri Devendra Prasad

Yadav, Shri Devendra Singh

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukumdeo Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Pradip

Yadav, Shri Sharad

Zahedi, Shri Mahboob

Zawma, Shri Vanlal

MR. SPEAKER : Subject to correction, the result of the division is :

Ayes : 361

Noes : Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended, is passed by the requisite majority in accordance with the provisions of article 368 of the Constitution of India.

The motion was adopted.
